

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No.2169/2011

New Delhi, this the 9th day of September, 2016

**Hon'ble Mr. P.K. Basu, Member (A)
Hon'ble Dr. Brahm Avtar Agrawal, Member (J)**

Ex- Farm Beldar Shri Allarakha (P NO. 5608)
S/o Late Shri Rustam aged about 71 years
Superannuated w.e.f. year 1998 on attaining age
Of 58 years while working as Regular Beldar
Gp 'D' post in Equine Breeding Stud(EBS)
Babugarh Cantt. Under QMS's Branch Dte
Gen. RVS (RV-1) AHQ Ministry of Defence
R/o Village Babugarh,Post Babugarh Cantt. Distt. Ghaziabad (UP) Applicant
(By Advocate Mr. VPS Tyagi)

Versus

1. The Union of India (Through Secretary)
Ministry of Defence, South Block, New Delhi.
2. The Director General of RVS (RS-1)
QMS's Branch AHQ
IHQ of MoD (Army)
West Block -III, R.K. Puram, New Delhi.
3. The Commandant
Equine Breeding Stud.
Babugarh Cantt.
Distt. Ghaziabad (U.P.) Respondents

(By Advocate: Mr. Hilal Haider)

ORDER (ORAL)

Hon'ble Mr. P.K. Basu, Member (A)

Mr.VPS Tyagi, learned counsel for the applicant states that relief sought by the applicant in this OA has already been given by the respondents, therefore, the OA has become infructuous.

In view of the above, the OA is dismissed as having become infructuous.

**(Dr. Brahm Avtar Agrawal)
Member (J)**

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**(P.K. Basu)
Member A)**

